

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 5178**

**TO BE ANSWERED ON THE 24<sup>TH</sup> MARCH, 2026/ CHAITRA 3, 1948 (SAKA)**

**UNIFORM INVESTIGATION PROCEDURE**

**5178. SMT. SATABDI ROY:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the National Crime Records Bureau's Crime in India 2023 records that, for kidnapping and abduction, Uttar Pradesh registered one of the highest cases with chargesheeting of 46.1%, Maharashtra at 21.0%, Haryana at 14.7% and Chhattisgarh at 24.2%, whereas West Bengal has markedly higher chargesheeting at 73.8%;**

**(b) if so, the reasons for failure to secure uniform investigative and prosecutorial standards across States; and**

**(c) whether best-practice protocols from higher-performing States like West Bengal will be standardised and funded under a time-bound programme?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI BANDI SANJAY KUMAR)**

**(a): National Crime Records Bureau (NCRB) compiles data on crime as reported to it by States/UTs and publishes the same in its annual "Crime in India" report. The Crime in India 2023 report pertains to offences registered under the provisions of the Indian Penal Code, 1860 and the Code of Criminal Procedure, 1973, which was applicable during the reporting period. The Crime in India 2023 report also provides the**

**State/UT-wise Cases Registered, Cases Chargesheeted, Cases Disposed Off by Police, and Chargesheeting Rate under Kidnapping and Abduction.**

**The relevant details are given at Annexure-I.**

**(b) and (c): 'Police' and 'Public order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime and criminals rest with the respective State/UT Governments and are competent to deal with such offenses under the extant provisions of law.**

**Parliament has enacted the Nyaya Sanhitas, namely the Bharatiya Nyaya Sanhita, 2023, the Bharatiya Nagarik Suraksha Sanhita, 2023, and the Bharatiya Sakshya Adhinyam, 2023, with an aim to simplify the legal procedure, relevant to the contemporary situation and provide speedy justice to common man. The newly enacted laws streamline provisions relating to offences and penalties, introduces community service for petty crimes, prioritizes serious offences, adds provisions for terrorism and organized crime, and have made some offenses gender-neutral. These laws have come into force with effect from 1<sup>st</sup> July 2024. The new laws provide for the use of technology and forensic sciences in the investigation of crime**

**and furnishing and lodging of information, service of summons, etc., through electronic communication. Specific timelines have been prescribed for time bound investigation, trial and pronouncement of judgements. Citizen centric approaches have been adopted for supply of copy of first information report to the victim and to inform them about the progress of investigation, including by digital means. In cases where punishment is 7 years or more, the victims shall be given an opportunity of being heard before withdrawal of the case by the Government. Summary trial has been made mandatory for petty and less serious cases. The accused persons may be examined through electronic means, like video conferencing. The magisterial system has also been streamlined. These reforms are aimed at modernising the criminal justice system, strengthening investigation and prosecution, promoting greater use of technology and forensic science, and ensuring time-bound justice delivery.**

**Further, the Ministry of Home Affairs has developed and operationalised various electronic platforms to assist States/UTs in conducting time bound investigation and prosecution, such as Crime and Criminal Tracking Network & Systems (CCTNS), National Automated Fingerprint Identification System (NAFIS), e-Summons, e-Sakshya, e-Prosecution, e-Forensics and MedLeaPR.**

**In addition, the Bureau of Police Research & Development (BPR&D) collates best practices from all States/UTs and shares them with all States/UTs for emulating at their end.**

**States/UTs are being funded for augmenting infrastructure under various schemes of the Central Government, such as the Inter-Operable Criminal Justice System (ICJS) 2.0, Modernisation of Forensic Capacities, and Nirbhaya Funded schemes for strengthening of DNA analysis and Cyber Forensic Capacities in State Forensic Science Laboratories.**

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**State/UT-wise Cases Registered (CR), Cases Chargesheeted (CCS), Cases Disposed off by Police (CDOP) and Chargesheeting Rate (CSR) under Kidnapping and Abduction during 2023**

SL	State/UT	2023			
		CR	CCS	CDOP	CSR
1	Andhra Pradesh	746	507	728	69.6
2	Arunachal Pradesh	64	27	76	35.5
3	Assam	3563	2900	6178	46.9
4	Bihar	14371	9110	14663	62.1
5	Chhattisgarh	2991	686	2837	24.2
6	Goa	77	12	75	16.0
7	Gujarat	1792	674	1815	37.1
8	Haryana	4149	583	3977	14.7
9	Himachal Pradesh	439	58	417	13.9
10	Jharkhand	1664	1278	1878	68.1
11	Karnataka	3744	261	3767	6.9
12	Kerala	306	331	354	93.5
13	Madhya Pradesh	11768	2921	11126	26.3
14	Maharashtra	13106	2732	12994	21.0
15	Manipur	89	12	38	31.6
16	Meghalaya	94	21	117	17.9
17	Mizoram	5	1	8	12.5
18	Nagaland	37	14	33	42.4
19	Odisha	6125	936	5653	16.6
20	Punjab	1574	938	1824	51.4
21	Rajasthan	9882	2932	9252	31.7
22	Sikkim	36	1	41	2.4
23	Tamil Nadu	496	231	582	39.7
24	Telangana	3174	1004	2979	33.7
25	Tripura	132	88	132	66.7
26	Uttar Pradesh	16663	7883	17110	46.1
27	Uttarakhand	1264	158	1219	13.0
28	West Bengal	8233	5560	7534	73.8
	<b>TOTAL STATE(S)</b>	<b>106584</b>	<b>41859</b>	<b>107407</b>	<b>39.0</b>
29	A&N Islands	22	5	18	27.8
30	Chandigarh	161	11	161	6.8
31	D&N Haveli and Daman & Diu	49	5	56	8.9
32	Delhi	5715	421	6390	6.6
33	Jammu & Kashmir	1004	330	1078	30.6
34	Ladakh	5	2	7	28.6
35	Lakshadweep	0	0	0	-
36	Puducherry	24	2	15	13.3
	<b>TOTAL UT(S)</b>	<b>6980</b>	<b>776</b>	<b>7725</b>	<b>10.0</b>
	<b>TOTAL (ALL INDIA)</b>	<b>113564</b>	<b>42635</b>	<b>115132</b>	<b>37.0</b>